

O.A. No. 383 of 2008

Order dated: 18.11.2008

CORAM:

Hon'ble Mr. A. K. Gaur, Member(J)

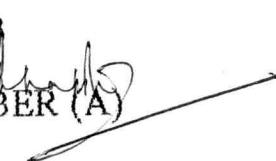
Hon'ble Mr. C.R. Mohapatra, Member (A)

We have heard Mr. J. Sengupta, Ld. Counsel for the applicant and Mr. S.B. Jena, Ld. Addl. Standing Counsel for the Respondents.

Having heard Mr. J. Sengupta, Ld. Counsel for the applicant at length, we are satisfied that the grievance of the applicant might be redressed if direction is given to the competent authority to consider and decide the pending representation vide Annexure-A/1 by a reasoned and speaking order within three months from the date of receipt of a copy of this order. Ordered accordingly.

With the aforesaid observation, the O.A. is disposed of.

MEMBER (A)

  
Hon'ble Mr. A. K. Gaur  
MEMBER(J)